

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.372/MP/2022

- Subject : Petition under Section 79(1)(c) & section 79(1)(f) of the Electricity Act, 2003 read with Regulation 32 of Central Electricity Regulatory Commission (Grant Of Connectivity, Long Term And Medium Term Open Access in Inter State Transmission and Related Matters) Regulations, 2009 along with Regulation 24 and 111 of the Central Electricity Regulatory Commission (Conduct Of Business) Regulations, 1999 challenging the levy of relinquishment charges by Power Grid Corporation of India Limited along with return of construction phase bank guarantee.
- Date of Hearing : **5.12.2023**
- Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : Srijan Energy Systems Private Limited (SESPL)
- Respondents : Central Transmission Utility of India Limited (CTUIL) and Anr.
- Parties Present : Shri Buddy Ranganadhan, Advocate, SESPL
Shri Tushar Srisavastava, Advocate, SESPL
Shri Abhijeet, Advocate, SESPL
Shri Heramb Kulkarni, SESPL
Ms. Suparna Srivastava, Advocate, CTUIL
Ms. Tejasvita Dhawan, Advocate, CTUIL
Ms. Divya Sharma, Advocate, CTUIL
Shri Siddharth Sharma, CTUIL
Ms. Kavya Bhardwaj, CTUIL

Record of Proceedings

During the course of the hearing, the learned counsel for the Petitioner and Respondent, CTUIL made detailed submissions in the matter.

2. Based on the request of the learned counsels for the parties, the Commission permitted CTUIL to file its written submissions within three weeks with a copy to the Petitioner, who may file its written submissions, within three weeks thereafter.
3. Subject to the above, the Commission reserved the matter for order.



4. The matter was mentioned by the learned counsel for the CTUIL on 8.12.2023 and submitted that since the validity of BG given by the Petitioner is expiring on 31.12.2023, the Petitioner be directed to extend the validity of BG. Accordingly, the Commission directed the Petitioner to keep the BG alive till the disposal of the Petition.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)